

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 328 OF 2017 &
IA NOS. 697 & 698 OF 2018

Dated: 19th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Omega Infraengineers Pvt. Ltd. Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Krishna Kant
Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Ms. Neha Garg
for Mr. Anand K. Ganesan for R-2
Mr. Aadil Singh Boparai
Mr. Gulabh Singh
Mr. R.K. Gupta (Rep)
Mr. Sunil Choudhury (Rep) for R-3

ORDER

(IA NOS. 697 & 698 OF 2018 – Delay in filing Rejoinders)

We have heard the learned counsel, Mr. Krishna Kant, appearing for the Appellant, the learned counsel, Mr. Sakesh Kumar, appearing for the first Respondent, the learned counsel, Ms. Neha Garg, appearing for the learned counsel, Mr. Anand K. Ganesan for second Respondent and the learned counsel, Mr. Aadil Singh Boparai, appearing for the third Respondent.

The learned counsel appearing for the Appellant submitted that, there is a delay of 47 days in filing rejoinders to the replies filed by the Respondent Nos. 2 and 3. Further, he submitted that, in the light of the submissions made and the reasoning given in the applications, the delays have been explained satisfactorily

and sufficient causes have been shown in these applications. The same may kindly be accepted and delay in filing rejoinders may kindly be condoned and the instant IAs may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the applications explaining the delay in filing rejoinders to the replies filed by the Respondent Nos. 2 and 3, we find it satisfactory as sufficient causes have been shown in these applications. The same are accepted and the delay in filing rejoinder to the replies filed by the Respondent Nos. 2 and 3 are condoned. IAs are allowed.

APPEAL NO. 328 OF 2017

The learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents submitted that, pleadings are complete in this matter and the matter may kindly be posted for hearing.

Submission made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents, as stated above, is placed on record.

List this matter for hearing on **10.09.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

js/vt